

FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RUBIQUE TECHNOLOGIES INDIA PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	RUBIQUE TECHNOLOGIES INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22-10-2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67190MH2014PTC258836
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Office:</u> B1-401, Kanakia Boomerang, Yadav Nagar, Chandivali, Andheri East, Mumbai- 400072
6.	Insolvency commencement date in respect of corporate debtor	07-10-2020 (uploaded on NCLT website on 08-10-2020)
7.	Estimated date of closure of insolvency resolution process	05-04-2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Gupta IBBI/IPA-001/IP-P00192/2017-18/10371
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-701, La Chappelle CHS, Evershine Nagar, Malad (West), Mumbai – 400 064 Email : fca.ajaygupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-701, La Chappelle CHS, Evershine Nagar, Malad (West), Mumbai – 400 064 Email: ip.rubiquetechnologies@gmail.com
11.	Last date for submission of claims	22-10-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Details of relevant forms available at: Web link: http://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the RUBIQUE TECHNOLOGIES INDIA PRIVATE LIMITED on 07-10-2020 and uploaded on NCLT website on 08-10-2020

The creditors of, RUBIQUE TECHNOLOGIES INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 22-10-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date: 10-10-2020

Place : Mumbai



AJAY GUPTA

Interim Resolution Professional

In the matter of RUBIQUE TECHNOLOGIES INDIA PRIVATE LTD

IBBI/IPA-001/IP-P00192/2017-18/10371